



**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A./62/2462/2020**

This the 05<sup>th</sup> day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**

Mohd. Jameel Kassana Aged 50 years,  
S/o Ghulam Nabi  
R/o Hariganewan, Kangan.

.....Applicant

(Advocate: Mr.M.Y. Bhat )

**Versus**

1. State of Jammu & Kashmir,  
Through Commissioner-Cum-Secretary, General Administration  
Department, Civil Secretariat, Jammu/Srinagar.
2. Commissioner Cum Secretary to Government, School Education  
Department, Civil Secretariat, Srinagar/Jammu.
3. Commissioner Cum Secretary to Government, Tribal Affairs  
Department, Civil Secretariat, Jammu/Srinagar.
4. Shri Mukhtar Ahmad, Secretary, J&K State Advisory Board for  
Development of Gujjars and Baharwals, Civil Secretariat,  
Jammu/Srinagar.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, DAG)

**ORDER  
[ORAL]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Shri M.Y. Bhat, learned counsel for the applicant submits that the TA  
mat be dismissed as withdrawn.

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2. In view of the submissions of the learned counsel for the applicant, the TA is dismissed as withdrawn. No costs.

(RAKESH SAGAR JAIN)  
MEMBER (J)

*Ak/-*